COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 68 OF 2017 & IA NO. 215 OF 2017

AND

APPEAL NO. 69 OF 2017 & IA NO. 216 OF 2017

AND

APPEAL NO. 78 OF 2017 & IA NO. 222 OF 2017

Dated: 4th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J.Kapoor, Technical Member

In the matter of:-

Indian Wind Power Association ...Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-2

<u>ORDER</u>

Admit. Issue notice. Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 in Appeal No. 68 of 2017; Ms. Anushree Bardhan takes notice on behalf of Respondent No.2 in Appeal No. 69 of 2017 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 01.08.2017. Dasti, in addition, is permitted.

List these matters on <u>01.08.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 02.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.06.2017 after serving copy on the other side.

(I.J.Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson